

the police. With great respect to the police force, the philosophy, the training and the performance year after year is of a different type than that of the force which you are contemplating to raise by this Bill for the destruction of terrorist, because terrorists, in my opinion, are worse than enemies. Enemies we know; our probable enemies we know, but terrorist we do not know, whether they are being protected by X or Y or by the State Government Ministers; we do not know who are protecting the terrorists. To find out terrorists and be able to destroy them is a more difficult task than fighting against known enemies across the border.

SHRI GHULAM NABI AZAD : About Syed Shahabuddin's point, I want to make it clear that we had no force whatsoever in any form either BSF or CRPF as far as the terrorists are concerned. We have no force as such so far which is basically and primarily meant to fight out the terrorists. Most of the Hon. Members have said that we should wind up other forces. We have not so far the anti-terrorist force. This is entirely a new force.

In continuation of the Financial Memorandum circulated with the National Security Guard Bill, 1986 (Bill No. 93 of 1986) I wish to state that National Security Guard is a part of the Central Police organisations under the administrative control of the Ministry of Home Affairs. For administrative convenience, no separate budget head has been provided. On account of its very nature of duties, their pay and establishment expenditure are met from one or more Central Police Organisations having their own head of account.

15.31 hrs.

**COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS**

Twenty Third Report

[English]

SHRI RAMSWAROOP RAM (Gaya) :
I beg to move :

"That this House do agree with the Twenty-third Report of the committee on Private Members' Bills and Resolutions, presented to the House on the 13th August, 1986."

MR. CHAIRMAN : The question is :

"That this House do agree with the Twenty-third Report of the Committee on Private Members' Bills and Resolutions, presented to the House on the 13th August, 1986."

The motion was adopted

15.32 hrs.

**CHILD LABOUR (BENEFIT AND
REHABILITATION FUND) BILL* 1986**

[English]

SHRI ANIL BASU (Arambagh) : I beg to move for leave to introduce a Bill to provide for the formation of a fund for the benefit of child labourers and for their rehabilitation through education, training, and specialisation in some trade or avocation.

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill to provide for the formation of a fund for the benefit of child labourers and for their rehabilitation through education, training and specialisation in some trade or avocation."

The motion was adopted

SHRI ANIL BASU : I introduce the Bill.

**DOWRY PROHIBITION (AMENDMENT)
BILL 1986***

(Amendment of section 2)

[English]

**SHRI THAMPAN THOMAS (Maveli-
kara) :** I beg to move for leave to introduce

*Published in the Gazette of India
Extraordinary Pt. II Section 2 dated 14.8.86

a Bill further to amend the Dowry Prohibition Act, 1961.

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill further to amend the Dowry Prohibition Act, 1961."

The motion was adopted

SHRI THAMPAN THOMAS : I introduce the Bill.

15.33 hrs.

CONSTITUTION (AMENDMENT) BILL
1986*

(Amendment of Article 16)

[English]

SHRI THAMPAN THOMAS (Mavelikara) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted

SHRI THAMPAN THOMAS : I introduce the Bill.

INDIAN CHRISTIAN SUCCESSION BILL
1986*

[English]

SHRI THAMPAN THOMAS (Mavelikara) : I beg to move for leave to introduce a Bill to consolidate and amend the law applicable to intestate succession of Indian Christians.

MR. CHAIRMAN : The question is :

*Published in the Gazette of India extraordinary Pt. II Section 2 dated 14.8.86.

"That leave be granted to introduce a Bill to consolidate and amend the law applicable to intestate succession of Indian Christians."

The motion was adopted

SHRI THAMPAN THOMAS : I introduce the Bill.

CONSTITUTION (AMENDMENT) BILL,
1986*

(Amendment of article 3)

[English]

SHRI SHANTARAM NAIK (Panaji) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted

SHRI SHANTARAM NAIK : I introduce the Bill.

FOREST (CONSERVATION) AMENDMENT BILL, 1986*

(Amendment of section 2)

[English]

SHRI SHANTARAM NAIK (Panaji) : I beg to move for leave to introduce a Bill to amend the Forest (Conservation) Act, 1980.

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill to amend the Forest (Conservation) Act, 1980."

The motion was adopted

SHRI SHANTARAM NAIK : I introduce the Bill.

*Published in the Gazette of India extraordinary Pt. II Section 2 dated 14.8.86.